

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 11883/2020
(Arising out of impugned final judgment and order dated 24-09-2020
in CMM No. 452/2020 passed by the High Court of Delhi at New Delhi)

M/S VED PRAKASH MITHAL AND SONS Petitioner(s)

VERSUS

PRINCIPAL KIRORIMAL COLLEGE & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.100903/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 02-11-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. Peeyoosh Kalra, Adv.
Ms. Mahua Kalra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Having heard Shri Kalra, learned counsel appearing for the petitioner, for some time, we may only reiterate what we have stated in *Deep Industries Limited v. Oil and Natural Gas Corporation Limited and Another* (2019) SCC OnLine SC 1602 and several other cases that we have frowned upon persons knocking at the doors of the Writ Court in arbitration matters. This is one more such case.

As a result, we dismiss the matter with costs of Rs.50,000/- to be paid to the Supreme Court Legal Services Committee within two weeks.

(NIDHI AHUJA)
AR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER